

Posts and Telegraphs Department during 1967;

(b) whether it is also a fact that there are still a number of unlicensed radio sets;

(c) if so, the action taken to detect them; and

(d) the penalty, if any, imposed on the defaulters ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Yes.

(b) It is likely.

(c) Extensive checks are carried out by the anti-evasion staff of the Department individually and in squads to detect the existence of unlicensed radio sets. A special step taken this year is the declaration of an amnesty for a period of three months from 1st February, 1968 during which period a licence may be obtained for unlicensed radio sets without payment of surcharge and also without production of proof of the source and date of acquisition.

(d) Those who are detected having unlicensed radio sets are called upon to pay licence fee due and surcharge equal to one year's licence fee, failing which the offenders are prosecuted under the Indian Telegraph Act, 1885 or the Indian Wireless Telegraphy Act, 1933 as the case may be.

#### SMUGGLING OF FOODGRAINS INTO DELHI

3203. SHRI BENI SHANKER SHARMA :  
SHRI D. C. SHARMA :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Delhi has become a smugglers' paradise ever since the removal of restrictions on open sale of wheat and rice in Delhi; and

(b) if so, the steps taken to check this menace ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No, Sir.

(b) To prevent smuggling, movement of foodgrains to and from the Union territory cannot take place without permits. The system of border check-posts is also in existence.

#### COAL MINES PROVIDENT FUND

3204. SHRI DEVEN SEN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the total amount outstanding from defaulting employers in 1964-65 and 1965-66 in the Coal Mines Provident Fund; and

(b) the steps which have been taken against the defaulting employers ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) :

(a) The amounts in default are—

1964-65 .. Rs. 67.1 lakhs.

1965-66 .. Rs. 91.5 lakhs.

(b) The following steps have been taken :

	1964-65	1965-66
Show cause notices issued .. ..	595	570
Prosecutions launched	134	130
Certificate cases instituted .. ..	184	149

#### COAL MINES PROVIDENT FUND

3205. SHRI DEVEN SEN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the number of subscribers to the Coal-mines Provident Fund retrenched in 1965 and 1966;

(b) whether it is a fact that the number of such retrenchment is increasing; and

(c) if so, the steps which are proposed to combat it ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) :

(a) 1965 .. .. . 8,154

1966 .. .. . 11,326

(b) Yes.